

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/CRIMINAL MISC.APPLICATION NO. 18552 of 2013

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SUO MOTU
Versus
ANAND H GOSWAMI

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Appearance:
SUO MOTU for the Applicant(s) No. 1
MR PV PATADIYA(5924) for the Respondent(s) No. 1
MR MITESH AMIN, PUBLIC PROSECUTOR for the STATE

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**CORAM: HONOURABLE THE CHIEF JUSTICE MR. JUSTICE
ARAVIND KUMAR**
and
HONOURABLE MR. JUSTICE ASHUTOSH J. SHASTRI

Date : 19/04/2022

ORAL ORDER
(PER : HONOURABLE THE CHIEF JUSTICE MR. JUSTICE ARAVIND KUMAR)

Registry is directed to secure original communication dated 25.2.2013 addressed to the Principal City Civil and Sessions Judge, Ahmedabad and translated copy of the same shall also be placed on record for marking of documents.

List on **10.06.2022**.

Sd/-
(ARAVIND KUMAR,CJ)

Sd/-
(ASHUTOSH J. SHASTRI, J)

OMKAR

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL MISC.APPLICATION NO. 18552 of 2013**

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BETWEEN:

SUO MOTU

... **COMPLAINANT**

And

MR ANANDGIRI HARIGIRI GOSWAMI.... **ACCUSED****CHARGE**

We, the Chief Justice Aravind Kumar and Justice Ashutosh J. Shastri, do hereby charge you, respondent- accused, i.e.

Mr. Anandgiri Harigiri Goswami,
Male, Aged 64 years,
Resident of: 1358/2, Sector 2B,
Gandhinagar-382007
(Mobile No.9978612374)

as follows:

1. That you have used defamatory language against Hon'ble Judge of this Court and thereby you have tried to attack an individual judge and on the Court as a whole with reference to Criminal Misc. Application No.12353 of 2012 by casting unwarranted defamatory assertion upon the character and ability of Hon'ble Judge.

2. Scandalizing the Court in the aforesaid manner amounts to a criminal contempt as defined under Section 2(c)(i), (ii) and (iii) of the Contempt of Courts Act 1971. The hostile criticism of judges and unwarranted attack on a Judge or a Court by means

of submitting representations/ complaints dated 2.9.2013 would amount to scandalizing the Courts within the meaning of Section 2(c) of Contempt of Courts Act, 1971.

3. Defamatory language used by you Mr. Anandgiri Harigiri Goswami is with an intention and object to scandalize the Court and such acts would be falling within the meaning of definition of Section 2(c) of the Contempt of Courts Act, 1971. By these acts, you Mr. Anandgiri Harigiri Goswami have tried to interfere with and obstruct the administration of justice and said acts are punishable under Sections 11 and 12 of the Contempt of Courts Act by taking cognizance of the said acts, we hereby direct that you be tried by this Court on the said charge.

Dated this 19th day of April 2022.

Sd/-
(ARAVIND KUMAR,CJ)

Sd/-
(ASHUTOSH J. SHASTRI, J)

OMKAR

सत्यमेव जयते
THE HIGH COURT
OF GUJARAT

WEB COPY

P L E A**ACCUSED:**

Name : Mr. Anandgiri Harigiri Goswami
Age : 64 years
Address : 1358/2, Sector 2B,
Gandhinagar-382007
(Mobile No.9978612374)

Have you heard and understood the charge read over to you?

Ans. Yes

Do you plead guilty or claim to be tried?

Ans. No - claims to be tried.

We, the Chief Justice Aravind Kumar and Justice Ashutosh J. Shastri, certify that the above charge was read over and explained to the accused in the language known to the accused in our presence and hearing and that the above answer is the true and correct recording of the answer given by the accused.

Sd/-
(ARAVIND KUMAR,CJ)

Sd/-
(ASHUTOSH J. SHASTRI, J)

OMKAR